IN THE SUPREME COURT OF INDIA

CIVIL ORIGINAL JURISDICTION

TRANSFER PETITION (CIVIL) NO.1329 OF 2021

APRAJITA CHAKRABORTY

Petitioner

VERSUS

ANIRBAN BISWANGRI

Respondent

ORDER

This transfer petition has been filed by the petitioner-wife seeking transfer of petition filed by the respondent-husband in the Court of Civil Judge (S.D.)/Family Court at Thane, Maharashtra to the Court of competent jurisdiction at Gaya, Bihar

On 27.09.2021, notice was issued by this Court and an interim order was passed staying further proceedings pending before the Court of Civil Judge (S.D.)/Family Court at Thane, Maharashtra.

We have heard learned counsel for the parties and perused the record.

Considering the facts and circumstances on the record, we deem it appropriate to allow this transfer petition.

Consequently, the Marriage Petition No.474 of 2021 pending before the Civil Judge (S.D.)/Family Court at Thane, Maharashtra is transferred to the Court of competent jurisdiction at Gaya, Bihar. The Court at Thane, Maharashtra is directed to immediately transmit the entire record to the Court of District Judge, Gaya, who in turn shall assign the matter to a Court of competent jurisdiction.

The Court at Gaya is directed to explore the possibility of settlement between the parties through the process of mediation.

The Registry is directed to send a copy of this Order immediately to both the Courts for compliance.

This transfer petition is allowed accordingly.

.....CJI. [UDAY UMESH LALIT]

[S. RAVINDRA BHAT]

NEW DELHI; SEPTEMBER 05, 2022